

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:221

ANSWERED ON:23.07.2014

REVIEW OF SSA

Reddy Shri Mekapati Rajamohan;Shrirang Shri Chandu Barne

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

(a) whether the Government reviews/monitors performance of the Sarva Shiksha Abhiyan (SSA) and if so, the details thereof along with the outcome of the latest review, State/UT-wise;

(b) whether instances of alleged irregularities in the implementation of the scheme in some States have come to the notice of the Government and if so, the details of such cases reported during the last three years, State/UT-wise;

(c) whether some States have requested the allocation of more funds and increase in coverage of SSA in their States and if so, the details thereof and the action taken/ being taken in this regard, State/UT-wise; and

(d) the steps taken/being taken by the Government for effective implementation of SSA?

**Answer**

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 221 TO BE ANSWERED ON 23RD JULY, 2014 ASKED BY SHRI M. RAJA MOHAN REDDY AND SHRI SHRIRANG APPA BARNE REGARDING REVIEW OF SSA

(a) to (d):The implementation of Sarva Shiksha Abhiyan (SSA) is reviewed twice every year by a Joint Review Mission (JRM) comprising independent experts and members of external funding agencies covering States by rotation. The 19th JRM was held from 13th-27th January, 2014, which visited 5 States. The 19th JRM appreciated the efforts made to provide access to schooling for elementary education and recommended that the programme's emphasis shift to improving learning outcomes. Some recommendations/ observations of the 19th JRM with respect to the 5 States visited, is at Annexure-I.

Some instances of irregularities in the last three years that have come to light under the SSA programme are at Annexure-II.

The Central Government provides funds under the SSA programme to States, based on their demands expressed through Annual Work Plans and Budgets (AWP&B), which are appraised based on the performance of State and availability of Central funds. The State's outlay is finalised after due dialogue with the State concerned in the Project Approval Board of the Ministry of Human Resource Development. This process for 2014-15 was carried out over the months of February to May, 2014. State-wise proposals and the final approvals accorded in the AWP&B 2014-15 for SSA, is at Annexure-III.

To ensure effective implementation of SSA, there are robust monitoring systems in place which includes an annual audit by an independent Chartered Accountants empanelled with the Comptroller and Auditor General (CAG) of India, a regular CAG audit, a system of concurrent financial reviews, as well as regular internal audit. 38 independent Monitoring Institutions also monitor the implementation of the programme in the field through district visits. Component wise quarterly reviews, an annual Educational Management Information System (EMIS) and regular meetings with State officials are also held to ensure effective implementation of the programme. A Manual on Financial Management and Procurement also assists States in streamlining implementation and financial management.